309 Written Answers

PHALGUNA 14,1913 (SAKA)

Houses constructed by HUDCO in Himachial Pradesh

1324 SHRI D.D. KHANDRIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of houses constructed by HUDCO and other agencies for providing accommodation in rural areas in Himachal Pradesh during in the last three years;

(b) whether any other housing scheme apart from "Antyodaya' and "Indira Avas Yojana" for Scheduled Castes and Scheduled Tribes in rural areas in Under consideration of the Union Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) HUDCO is not directly involved in the construction of houses in rural areas. However, it provided loan assistance to public housing agencies and other eligible institutions for the construction and upgradation of houses for different sections of rural population, with particular emphasis on the needs of the landless poor. During 1988-89. HUDCO sanctioned loans for construction of 11190 dwelling units in the rural areas of Himachal Pradesh. During 1989-90 to 1991-92, no rural housing schemes has been received by HUDCO from Himachal Pradesh Under the Central Scheme of Indira Awas Yojana. for Scheduled Castes/Scheduled Tribes and Freed bonded labour below poverty line, 1307 houses were reported to be constructed in Himachal Pradesh during 1988-89 to 1990-91.

(b) and (c). Govt. has formulated a Rural Housing Scheme in the 8th Five Year Plan for providing starter houses with a covered area of 20 sq. meters for the people below poverty line in rural areas. The details are yet to be finalised.

Gadgil Formual

1325. SHRI J. CHOKKA RAO: SHRI RAM LAKHAN SINGH YADAV: SHRI BARE LAL JATAV:

Will the Minister of PLANNING AND PROGRAMME IMPLEMANTATION be pleased to state:

(a) whether the committee to review the Gadgil formula has submitted its report;

(b) if so, the recommendations made by the Committee; and

(c) the steps taken/proposed to be taken the reon?

THE MINISTER OF STATE OF THE MINISTRY. OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) to (c). Yes, Sir. Recommendations of the Committee were considered by the N.D.C. in its meeting held on 23rd and 24th of December, 1991 and the formula was approved as indicated below:

I. From the total Central assistance, setting apart the funds required for externally-aided-schemes, as is now being done;

II. Providing from the balance, reasonable amounts for Special Area Programmes, viz.,

(a) Hill Areas;

(b) Tribal Areas;

(c) Border areas; and

(d) N.E.C.;

III. Keeping from the balance 30% for the ten Special Category States; and

IV. Allocating the balance among the fifteen non-special category States as per the following criteria:

	Criteria	Weight (%)
Ι.	Population (1971)	60%
II.	Per capita income of which	25%
	(a) According to the 'deviation' method covering only the states with per capita SDP below the national average.	20%
	(b) According to the 'distance' method- covering all the fifteen States.	5%
<i>III.</i>	Performance of which	7.5%
	(a) According to 'Tax effort' as defined in the previous Gadgil formula.	2.5%
	(b) According to Fiscal Management, as defined in the previous revised formula; and	2.5%
	(c) According to progress in respect of national objectives.	2.5%
IV.	Speial Problems.	7.5%

Under the criterion of the performance in respect of certain programmes of national priority the approved formula covers four objectives viz.

 (i) population control; (ii) elimination of illiteracy;

(iii) on-time completion of externally aided projects; and

(iv) success in land reforms.

Working of C.I.L. and its Subsidiaries

1326. SHRI R. SURENDER REDDY: Will the Minister of COAL be pleased to state: (a) whether the Government are satisfied with the working of the Coal India and its subsidiaries;

(b) whether the Government have received a number of complaints of difference in rates of coal delivery and the one notified;

(c) If so, the total number of complaints received thereof;

(d) whether directions have been issued to them to improve the working; and

(e) if so, the extent to which the Coal India Ltd. and its subsidiaries have improved?